

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3420 of 2021

Vinod Kumar @ Vinod Kumar Das **Petitioner**
Versus
The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Lalit Yadav, Advocate
For the State : Mr. S. K. Tiwari, Spl.P.P.

02/13.04.2021 Heard Mr. Lalit Yadav, learned counsel for the petitioner and Mr. S. K. Tiwari, learned Spl.P.P. for the State.

The petitioner is an accused in connection with Deoghar (Cyber) P.S. Case No. 89 of 2020.

The house of the petitioner was raided by the police and mobile, SIMs etc. were recovered. He was suspected to be involved in cyber-crime. The petitioner has got one criminal antecedent being an accused in Jasidih P. S. Case No. 271 of 2019 as per the memo of evidence sent by the learned Special P.P. but the same does not seem to be related to cyber-crime.

The petitioner is in custody since 15.12.2020.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Additional Session Judge – II, Deoghar, in connection with Deoghar (Cyber) P.S. Case No. 89 of 2020 **subject to the condition that one of the bailers should be a close relative of the petitioner.**

(Rongon Mukhopadhyay, J.)